

**GOVERNMENT OF INDIA  
PLANNING  
LOK SABHA**

UNSTARRED QUESTION NO:6754  
ANSWERED ON:08.05.2013  
FUNDS UNDER CSS  
Naik Dr. Sanjeev Ganesh;Patil Shri Sanjay Dina

**Will the Minister of PLANNING be pleased to state:**

- (a) whether there is misuse of funds allocated to the States under Centrally Sponsored Schemes;
- (b) if so, the details thereof, State-wise; and
- (c) the steps the Government has taken / proposed to take in this regard?

**Answer**

MINISTER OF STATE FOR PARLIMENTARY AFFAIRS AND PLANNING (SHRI RAJEEV SHUKLA)

(a) to (c) : The State Governments implement Centrally Sponsored Schemes in accordance with the guidelines formulated by respective administrative Central Ministries/Departments. Whenever any specific information about misuse of funds from any programme is received, the concerned Ministry seeks details from the concerned agency/Department of the State Government. Moreover, the Central Ministries keep track of utilization of funds through the utilization certificates (UCs) by the States and subsequent installments are released based on the UCs submitted. This provides an additional check against misuse of funds. The expenditure on the schemes is audited by the Comptroller & Auditor General (C&AG) or in some cases by the qualified chartered accountants. The Audit Reports of the C&AG are placed before the State Legislature concerned or before the Parliament and misuse of funds, if noted in the Audit Reports, is examined by the Public Account Committee (PAC) of the State Legislature or the Parliament.